

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1539/2016

New Delhi, this the 4<sup>th</sup> day of May, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)  
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

1. Ms. Neelam,  
D/o Shri Raj Kumar Dabas,  
W/o Shri Sunil Gehlot,  
Age 35 years,  
South Delhi M.C.P. School,  
Sector-3, Phase-III,  
Dwarka, New Delhi.
  
2. Ms. Geeta,  
D/o Shri Dharam Singh,  
W/o Shri Parveen Kumar Khatri,  
Age 35 years,  
M.C. Primary School,  
Swaran Park – I,  
Najafgarh Zone,  
New Delhi. .. Applicants

(By Advocate : Shri H.D. Sharma)

Versus

1. North Delhi Municipal Corporation,  
Through its Commissioner North,  
Civic Centre,  
New Delhi.
  
2. South Delhi Municipal Corporation,  
Through its Commissioner,  
Civic Centre,  
New Delhi. .. Respondents

**ORDER (Oral)****By Hon'ble Mr. P.K. Basu**

Heard the learned counsel for the applicants.

2. MA 1528/2016 filed for joining together is allowed.
3. It is stated that the applicants have filed representations dated 18.02.2016 and 16.02.2016 (Annexure A-IV Colly.) to the respondents. The applicants rely on judgment of this Tribunal in O.A.No.1795/2011 dated 01.08.2012 followed in various judgments of this Tribunal.
4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, with a direction to the respondents to consider the representations of the applicants and to dispose of the same by passing appropriate speaking and reasoned orders thereon, keeping in view the aforesaid judgement dated 01.08.2012, within a period of two months from the date of receipt of a copy of this order. No order as to costs.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**

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